

**IN THE NATIONAL COMPANY LAW TRIBUNAL,  
NEW DELHI COURT III (SPECIAL BENCH)**

**Item No. 304**  
IB-539(ND)/2023

**IN THE MATTER OF:**

Gamingmonk Entertainment Pvt Ltd

**.....APPLICANT/PETITIONER**

**Vs**

Registrar of Companies & Anr.

**.....RESPONDENT**

**SECTION**

**U/s 59 of IBC, 2016**

**Order delivered on 10.05.2024**

**CORAM:**

**SHRI BACHU VENKAT BALARAM DAS, HON'BLE MEMBER (JUDICIAL)**

**SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant : Mr. Rishabh Jain, Advocate.

For the RoC : Ms. Jyoti Khurana, Advocate.

**HYBRID HEARING (PHYSICAL & VC)**  
**ORDER**

Heard the submissions made by Mr. Rishabh Jain, Learned Counsel appearing for the Liquidator. We have perused the Form H, Check List as well as report submitted by the RoC. Learned Counsel appearing for the RoC has submitted that there are no objection in the report of RoC.

Arguments heard.

Order **reserved**.

Sd/-

**(RAHUL BHATNAGAR)**  
**MEMBER (TECHNICAL)**

Sd/-

**(BACHU VENKAT BALARAM DAS)**  
**MEMBER (JUDICIAL)**